COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 13 OF 2016 & IA NOS. 25 & 425 OF 2016 & IA NO. 229 OF 2017

Dated: 28th April, 2017

Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Present:

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

M/s Jay Madhok Energy Pvt. Ltd. Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board Respondent(s)

: Counsel for the Appellant(s) Mr. Vineet Malhotra

Mr. Vishal Gohri

Mr. Shubham Kaushik

Counsel for the Respondent(s) : Ms. Sonali Malhotra

Mr. Amit Sanduja

Mr. Sumit Kishore

ORDER

We have heard learned counsel for the parties. Hearing is concluded. Judgment is Reserved. Learned counsel for the appellant may file the affidavit filed in Punjab and Haryana High Court in CWP No. 13490/2008 and also the last order passed by the Punjab and Haryana High Court in CWP No. 13490/2008 on or before 05.05.2017.

(B.N. Talukdar) Technical Member (P&NG) Ts/vg

(Justice Ranjana P. Desai) Chairperson